

FORM - A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TORK FASTNERS PRIVATE LIMITED

Relevant Particulars		
1.	Name of Corporate Debtor	Tork Fastners Private Limited
2.	Date of Incorporation of Corporate Debtor	19/03/1985
3.	Authority under Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai, Maharashtra
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51900MH1985PTC035664
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	W-33 B, MIDC, Ambad-Nasik, Nasik -422010, Maharashtra
6.	Insolvency Commencement date in respect of Corporate Debtor	As per the Order of NCLT, Mumbai Bench dated the July 22, 2019 in Company Petition No.CP 533/I & BP/ NCLT/MAH/2018
7.	Estimated Date of closure of Insolvency Resolution Process	January 18, 2020 (180 days from the Insolvency Commencement dated which is July 22, 2019)
8.	Name, Address, Email Address and the Registration Number of The Interim Resolution Professional	Name : Bharatiraju Vegiraju (A) Flat No 503, Build.No.21, Mhada Oshiwara Complex , Andheri (West), Mumbai -400053. Maharashtra. Registration No.IBBI/IPA-002/IP-N00706/2018-2019/12325 (B) Address for all Correspondence regarding Claims 612, Manish Chambers, Sonavala X Road, Goregaon (East), Mumbai-400063, Maharashtra. Email Id for correspondence on Claims ybraju1@yahoo.com
9.	Last date for submission of claims	August 6, 2019. (Date of appointment of IRP is July 23, 2019: dated on which copy of Order of NCLT, Mumbai Bench was received by email.)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process against **TORK FASTNERS PRIVATE LIMITED** on July 22, 2019

The creditors of **TORK FASTNERS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims on or before August 6, 2019 to the Interim Resolution Professional at the address mentioned against item 8 (B).

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-

Form B - for claims by Operational Creditors except Workmen and Employees

Form C - for claims by Financial Creditors

Form D - for claims by workmen and Employees

Form E - for claims by Authorized Representatives of Workmen and Employees

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors

In order to get a copy of the Form, you may download the above mentioned Forms from the website of www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Rules 2016.

The Financial Creditors shall submit their proof of claims by electronic means only. The Operational Creditors, including Workmen and Employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 24.7.2019
Place : Mumbai


Bharatiraju Vegiraju
Interim Resolution Professional